



V. VENKATA PRASAD
REGISTRAR (VIGILANCE)

HYDERABAD,
Dt: 18.01.2017

ROC.NO. 283/2017-B.SPL.

Sir / Madam,

SUB: A.P. STATE CONSUMER DISPUTES REDRESSAL COMMISSION, HYDERABAD - Filling up of the vacant posts of President, District Consumer Forum-II, Krishna at Vijayawada and District Consumer Forum, Nellore in the State of Andhra Pradesh - Willingness - Called for - Regarding.

REF: Letter ROC.No.20/APSCDRC/ADMN/2017, dated 09.01.2017 from the Registrar (FAC), A.P. State Consumer Disputes Redressal Commission, Eruvaka Building, Opp. Sridhar Functional Hall, Khairatabad, Hyderabad.

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I am to state that the Registrar (FAC), A.P. State Consumer Disputes Redressal Commission, Hyderabad, in his letter referred to above, has stated that the applications are invited in the prescribed format to fill up of the vacant posts of President, District Consumer Forum-II, Krishna at Vijayawada and District Consumer Forum, Nellore in the State of Andhra Pradesh. The letter received in the above regard, along with its enclosures were placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

As has been directed, I am to request you to circulate the same among the District and Sessions Judges, working in your District / Unit and that the Officers, who are eligible to apply for the posts may download the copy of above stated letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 23.01.2017 by **Speed post or any other source**. Further, the applications received after 23.01.2017 will not be considered.

Yours faithfully


REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. The Director, A.P.Judicial Academy, Secunderabad.
6. The Presiding Officers, Labour Courts and Industrial Tribunals.
7. **THE PRL DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam; Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
8. The Registrar (I.T.-cum-Central Project Co-ordinator), High Court of Judicature at Hyderabad. (with a request to upload the letter roc no. 283/2017-B.Spl, dated 18.01.2017, along with its enclosures in the High Court's Official website.)

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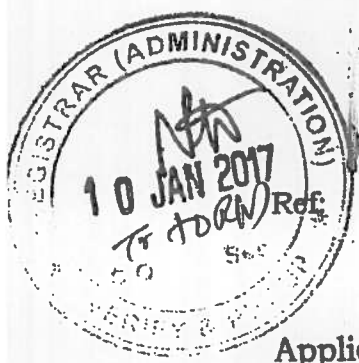
A.P. STATE CONSUMER DISPUTES REDRESSAL COMMISSION
Eruvaka Building, Opp. Sridhar Functional Hall,
Khairatabad, Hyderabad, Phone No.040-2339 1234



NOTIFICATION

Roc.No. 20/APSCDRC/ADMN/2017 Dt.09-01-2017

Sub: Consumer Affairs – Consumer Protection Act, 1986 –
District Consumer Fora - Inviting applications in triplicate
eligible candidates who is, or has been, or is qualified to be a
District Judge to fill up the vacant posts of **President**, District
Consumer Forum-II, Krishna at Vijayawada and District Forum,
Nellore in the State of Andhra Pradesh – Notification
Issued – Reg.



Order's of Hon'ble President, APSCDRC dt.09.01.2017.

Applications are invited in the prescribed format in triplicate from eligible candidates who is, or has been, or is qualified to be a District Judge and has not incurred disqualifications as per Rule 3(5) of the A.P State Consumer Protection Rules, 1987, to fill up the vacant posts of **President**, District Consumer Forum-II, Krishna at Vijayawada and District Consumer Forum, Nellore in the State of Andhra Pradesh established under the provisions of Consumer Protection Act, 1986.

The appointments are to be made in accordance with the provisions as contained in Section 10 of the "Consumer Protection Act, 1986", and Andhra Pradesh State Consumer Protection Rules, 1987" The applicants age should be above 35 years and below 65years. The President of the District Consumer Forum shall hold office for a period of five years or up to the age of 65 years whichever is earlier. The President of Consumer Disputes Redressal Forum is eligible to receive a consolidated amount of Rs.51,550/- (Rupees Fifty One Thousand Five Hundred and Fifty only) towards honorarium per month and not entitled for any other Allowances.

The candidates who are presently working in Judiciary as District Judges or Tribunals equivalent shall submit their applications through proper channel.

No Judicial Officer who was dismissed or removed or compulsorily retired or made to seek retirement will be considered for appointment. Judicial Officers who have sought voluntary retirement after initiation of departmental proceedings/inquiry will not be considered for appointment.

The applicants may be required to appear before the Selection Committee for interaction. No travelling allowance or any expenses will be paid to the candidates called for interaction.

The selected persons are liable to be posted to any of the Districts in the State. The appointments carry State-wide transferability.

The applicants for the above posts are requested to submit the applications in prescribed format only in triplicate and send them to the Registrar, A.P. State Consumer Disputes Redressal Commission, Eruvaka Building, Opp. Sridhar Function Hall, Khairatabad, Hyderabad-500004. The applications should reach this Commission on or before 27-01-2017 by 5.00 P.M. Incomplete or defective applications and applications not accompanied with testimonials and the applications received after the cutoff date will not be considered on any ground including postal delay.

This Commission reserves the right either to postpone or cancel this notification or take any decision on the notification at any point of time. For format application and other details visit our web-site <http://sdcrc.ap.nic.in>

S. Srinivas
9/1/17
FAC REGISTRAR
FAC Registrar

**A.P. State Consumer Disputes
Redressal Commission
HYDERABAD-4.**

To

1. All the Presidents of Dist. Fora in the State of A.P.
2. All the District Collectors in the State of A.P.
3. All the District Courts in the State of A.P.
4. The Registrar, Administrative Tribunal, Hyderabad.
5. The Registrar, A.P. Lokayuktha, Hyderabad.
6. The Registrar, A.P. Land Grabbing Special Court, BRKR, Bhavan, Hyderabad.
7. The Registrar (Admn) High Court of Judicature at Hyderabad.
8. The Ex-Officio Secretary to Government, Consumer Affairs, Food & Civil Supplies Department, A.P. Secretariat, Hyderabad.
9. The Registrar, APSCDRC, Hyderabad.

(*) With a request to display the notification in their respective Notice Boards

- Notice Board of APSCDRC, Hyderabad.
- Website in-charge
- Stock file.

Note:

- 1) The Presidents of District Consumer Forums are requested to forward the remaining copies of the Notification to the concerned District Collector and the District Judge with a request to get them affixed on their respective Notice Board.
- 2) The Presidents/In-charge Presidents of the Consumer Disputes Redressal Forum are requested to convene Press Meet to give wide publicity in the press.
- 3) The Notification can be viewed in A.P. State Consumer Disputes Redressal Commission Website: <http://sdcrc.ap.nic.in>

**FORMAT OF APPLICATION REQUIRED TO BE FURNISHED
(IN TRIPLICATE) BY THE CANDIDATES**

*Application for the post of President in the District Consumer Forum
in the State of Andhra Pradesh.*

NOTIFICATION

Roc.No. 20/APSCDRC/ADMN/2017 Dt. 09-01-2017

1. Name in full (in BLOCK LETTERS) _____
2. Father/Husband's name: _____
3. Date of Birth & Age: _____
(Attested copy of Date of Birth Certificate to be enclosed)
4. Address _____
with telephone/mobile number, _____
e-mail, if any, _____
5. Nativity _____ (Proof to be enclosed)
5. Educational & Professional Qualification (graduation and onwards)
(Attested copies to be enclosed)

Please affix
your recent
photograph

Sl.No.	Examination	University	Year in which passed	Division
1				
2				
3				
4				

6. In case of Retired Dist.Judges:
 - i) Date of Entry into Service _____
 - ii) Name of the post held/
place of posting upto retirement: _____
 - iii) Date of retirement & age on that date: _____
7. Present Designation (In case of serving officers) _____
 - i) Scale of Pay and Basic Pay _____
 - (ii) Date of Superannuation: _____
8. i) Date of enrolment as Advocate _____
 - i) Number of years standing at the Bar _____
(The period of suspension of Bar
Practice, if any, should be stated)

(9) Experience [At least during the last 10 years (in descending order)]

S1.No.	Position Held/ Advocate/Standing Counsel/Prosecutor	Name & Address of Organization	Period (From-to)	Nature of Work handled
1				
2				
3				
4				
5				
6				
7				
8				
9				
10				

Attested copies of Bar experience certificate with all supporting Documents should be enclosed in triplicate.

(10) Status of Health : (Medical Certificate not below the rank of Asst. Civil Surgeon to be enclosed)

(11) Any other accomplishments/information, the candidate may like to furnish

Place:
Date:

Signature.
(Name)

* Strike Out whichever is not applicable